

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) A community based study was carried out by Institute of Cytology & Preventive Oncology (ICMR) from January 1985 to March 1993 at Alipur Primary Health Centre. The study aimed at assessing the feasibility of screening for cervical precancerous and cancerous lesions by collection of Pap smear through the existing health infrastructure. The Project protocol including its ethical aspect was reviewed and accepted by the Scientific Advisory Committee of the Institute and Project Advisory Committee of the Project.

During the intervention phase of the study, a total of 5396 women were screened. None of the women screened had cancer. However, 19 cases of dysplasias were detected. Except one case of refusal, all moderate and severe dysplasias were managed and no experimental intervention effort was attempted.

(b) to (d) As there was no unethical aspect involved in this study, the question of inquiry does not arise. The back up service facility was kept in mind throughout the study period and all the women including those with dysplasia detected during this study were provided appropriate management.

Strike by Nurses in Delhi

1007. SHRI MOHAN RAWALE :
 SHRIMATI GEETA MUKHERJEE :
 SHRI K.C. KONDAIAH :
 SHRI NADENDLA BHASKAR RAO :
 SHRI RAJVEER SINGH :
 SHRI K.P. NAIDU :
 SHRI A.C. JOS :
 SHRI DATTA MEGHE :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether more than eleven thousand nurses in 28 Government hospitals in the Capital went on an indefinite strike from May 5, 1998;

(b) if so, the reasons therefor;

(c) whether their strike is legal;

(d) whether any alternative arrangement was made to provide the essential medical services for the in-door patients and OPD patients;

(e) if so, the details thereof and if not, the reasons therefor;

(f) the steps taken by the Government to meet their demands and to implement the agreement earlier signed with them in September, 1997;

(d) whether before their indefinite strike on May 5, 1998 they had resorted to two-hour strike daily;

(h) if so, the details thereof; and

(i) the reaction of the Government to the frequent strikes resorted to by nurses of Delhi hospitals ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) 5337 Nurses working in the Government Hospitals in the Capital absented themselves from duty with effect from 5.5.98.

(b) The Delhi nurses Union were on Strike demanding the following :

- I. Up gradation of Pay Scales;
- II. Better Promotional Avenues;
- III. Enhancement of Nursing Allowances;
- IV. Accommodation Facilities;
- V. Establishment of Directorate of Nursing;
- VI. Filling up of Vacant Posts.

(c) As Conciliation Proceedings were in progress before the Asst. Legal Commissioner, prior to the commencement of the strike, the nurses should not have proceeded with the strike.

(d) and (e) The following contingency measures were initiated :-

A Control Room manned by Senior Doctors round the clock was started in 3 Central Government Hospitals; additional Beds were earmarked in Hospitals run by the Railways, Army and certain private Hospitals; Interns and Resident Doctors were engaged for performing specific duties, Nurses from allied organisations were deployed; decision to recruit fresh nurses to attend emergency care was taken; injunction orders were obtained by the Medical Superintendents from the Civil Court to prevent obstruction of other employees from performing duties.

(f) Government has inter alia approved :-

(i) upgradation of 1200 Posts benefiting 33.24% of nurses in the Central Government Hospitals;

- (ii) enhancement of the Nursing Allowance @ 1600 per month from existing level of Rs. 300 per month;
- (iii) Construction of a 500 unit Residential Complex at Srinivaspuri at a cost of Rs. 18 crores;
- (iv) Action taken to fill up vacancies.

(g) and (h) The nurses absented from duty for 2 hours from 9.00 A.M. to 11.00 A.M. between 30-4-98 to 4-5-98. The between 30.4.98 to 4.5.98.

(i) Government has constituted a Standing Committee for periodic review of pending matters.

Neptha based Companies in Rajasthan

1008. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the criteria for allocation of Neptha to the States for Petrochemical Complex;

(b) whether the Government of Rajasthan made a request to the Union Government for allocation of Neptha for production of Soda Ash, Urea, ammonia phosphate and for up setting of a petrochemical complex in Rajasthan; and

(c) if so, the decision taken by the Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Marketing and pricing of Naphtha have been decontrolled with effect from 1.4.98. No allocation from Government is required now. The Oil Companies may undertake to make supplies to the petrochemical units on the basis of recommendation of the Deptt. of Chemicals & Petrochemicals about the feasibility of the project and quantity required as also the feasibility of logistics, under commercial arrangement, mutually agreed. For smaller petrochemical units, the oil companies can make supply of Naphtha on the recommendation of a Technical Evaluation Committee (TEC).

(b) No such request has so far been received by this Ministry from the Govt. of Rajasthan.

(c) Does not arise.

Atrocities on Christians

1009. SHRI V.M. SUDHEERAN : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) whether it is a fact that atrocities on Christian priests, nuns and other missionaries have been increased;

(b) if so, the details thereof;

(c) whether a Christian church at Naroda near Ahmedabad had been demolished; and

(d) if so, the steps taken or proposed to be taken by the Government to check such activities ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (d) The information is being collected.

Dispute over Language

1010. SHRI SADASHIVRAO DADOBA MANDLIK :
SHRI A. VENKATESH NAIK :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government are aware that there is a great dispute between Maharashtra and Karnataka Governments over language;

(b) if so, the details thereof;

(c) whether both the States Government have requested the Union Government to intervene in the Matter to solve the dispute; and

(d) if so, the reaction of the Government thereto ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) A Memorandum submitted to the Central Government recently regarding the border dispute between Maharashtra and Karnataka draws attention to the alleged imposition of Kannada on the Marathi speaking population in the disputed areas. The Government of Maharashtra was sought the intervention of the Central Government in this matter. In such disputes, it is essentially for the State Governments concerned to amicably resolve their differences. The Central Government will be happy to extend all possible assistance to the State Governments concerned in this regard.

Import of Soyabean with Weeds

1011. SHRIMATI GEETA MUKHERJEE : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :